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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 18652/2025

RAJESH KUMAR DEVPetitioner

Through: Mr. Noor Alam, Advocate

versus

UNION OF INDIA AND ORS

....Respondents

Through:

Mr. Yograj, AC CISF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL) 09.12.2025

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C. HARI SHANKAR, J.

- 1. Mr. Noor Alam, learned Counsel for the petitioner seeks leave to withdraw this writ petition as he submits that certain relevant documents have not been placed on record.
- 2. The leave to withdraw the said petition is therefore, granted with liberty to reinstitute the same after placing all relevant documents on record.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 9, 2025/*rjd*